The Tamil Nadu Municipal Police Act, 1878

Act 7 of 1878

Keyword(s):
Act Repealed by 20 of 2008, Municipal Funds, Police Force, Cost of the Police Force

Amendment appended: 20 of 2008
Municipal Police

212 Municipal Police [1878: T.N. Act VII

(TAMIL NADU) ACT No. VII OF 1878.  

[THE (TAMIL NADU) MUNICIPAL POLICE ACT, 1878.]

(Received the assent of the Governor on the 16th April 1878, and of the Governor-General on the 7th September 1878.)

An Act to provide for the payment from municipal funds of a portion of the cost of the police force employed in the City of Madras and in all municipal towns within the State of Tamil Nadu.

Preamble.

WHEREAS it is expedient that a portion of the cost of the Police employed in the City of Madras, and in every town brought under the operation of the Towns Improvement Act, 1871 (Madras), shall be defrayed from municipal funds; It is hereby enacted as follows:

Commencement of Act.

1. This Act shall come into force on the first day of April 1879.


1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

2 Short title, "The Madras Municipal Police Act, 1878" was given by the Repealing and Amending Act, 1901 (Central Act XI of 1901).

For Statement of Objects and Reasons, see Fort St. George Gazette, 1878, Supplement, dated the 27th March, page 1; for Report of the Select Committee, see ibid, dated the 9th April 1878, page 1; for Proceedings in Council, see ibid, dated the 9th April 1878, page 68 and ibid, dated the 24th April 1878, page 75.

1 This expression was substituted for the expression "Presidency of Fort St. George" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

4 The Act was repealed by Madras Act IV of 1884—see now the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920).
3. The Municipal Commissioners for the City of Madras shall annually set apart, and pay to \[the State Government\] in equal monthly instalments, out of the funds raised under the Madras Municipal Act, 1867\(^2\), or any other corresponding law for the time being in force\(^3\) such sum not exceeding fifty per centum of the total cost of the Police-force, other than the Marine Police, employed by \[the State Government\] in the said City, as may be annually fixed by \[the State Government\].

4. In every town in which the \[Towns Improvement Act, 1871 (Madras), or any other corresponding law for the time being in force\(^5\), is in operation, the Municipal Commissioners for such town shall annually set apart, and pay to \[the State Government\] in equal monthly instalments out of the funds raised under the said Act or law, such sum not exceeding seventy-five per centum of the total cost of the Police-force employed in such town as may be annually fixed by \[the State Government\].

5. All sums payable under this Act shall be paid by the Municipal Commissioners for such city or town as aforesaid at such times and to such persons as \[the State Government\] may from time to time direct.

6. The Commissioner of Police for the City of Madras shall, on or before the first day of August in each year, furnish to the Municipal Commissioners for the City of Madras, a statement of all sums received and expended under Act, when and to whom to be paid.

---

\(^1\) The words "the Provincial Government" were substituted for the words "the Government" by the Adaptation Order of 1937 and the word "State" was substituted for "Provincial" by the Adaptation Order of 1950.

\(^2\) The Act was repealed by Madras Act V of 1878—see now the Madras City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919).

\(^3\) See Tamil Nadu Act IV of 1919.

\(^4\) The Act was repealed by Madras Act IV of 1884—see now the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920).

\(^5\) See Tamil Nadu Act V of 1920.
by him in the past official year in respect of the Police-force, other than the Marine Police, employed in the said city, and a statement or estimate showing the probable expenditure to be incurred in the ensuing official year in respect of the said Police-force.

Every District Superintendent of Police shall, at such periods as the ¹[State Government] may from time to time direct, furnish to the Municipal Commissioners for every town in his district in which the ²Towns Madras Improvement Act, 1871 (Madras), or any other corresponding law for the time being in force, is in operation, statements containing similar information to that mentioned in the preceding paragraph, in respect of the Police-force employed in every such town.

³(TAMIL NADU) ACT No. VIII OF 1878 ⁴.

[THE ³(TAMIL NADU) COFFEE-STEALING PREVENTION ACT, 1878.]

(Received the assent of the Governor on the 30th August 1878, and of the Governor-General on the 28th September 1878.)

An Act to prevent Thefts of Coffee.

WHEREAS it is expedient to make special provision to prevent thefts of coffee, and to repress and punish the

¹ The words “Provincial Government” were substituted for the words “Governor in Council” by the Adaptation Order of 1937 and the word “State” was substituted for “Provincial” by the Adaptation Order of 1950.

² See now Tamil Nadu Act V of 1920.

³ These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

⁴ For Statement of Objects and Reasons, see Fort St. George Gazette Supplement, dated the 28th January 1878, page 3; for Report of the Select Committee, see ibid, Supplement, dated the 13th August 1878, page 3; for Proceedings in Council, see ibid, Supplement, dated the 12th February 1878, page 27 ibid, Supplement, dated the 13th August 1878, page 100, ibid, Supplement, dated the 20th August 1878, page 101.

This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tirunelveli district by section 3 of, and the First Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1960 (Tamil Nadu Act 23 of 1960), which came into force on the 1st April 1961, repealing the corresponding law in that territory.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd May 2008 and is hereby published for general information:—

**ACT No. 20 OF 2008.**

An Act to repeal the Tamil Nadu Municipal Police Act, 1878.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (i) This Act may be called the Tamil Nadu Municipal Police (Repeal) Act, 2008. Short title and commencement.
   (ii) It shall come into force at once.

2. The Tamil Nadu Municipal Police Act, 1878 (hereinafter referred to as the principal Act) is hereby repealed. Repeal.

3. All actions taken under the principal Act and all proceedings thereunder pending immediately before the commencement of this Act before any authority shall abate. Abatement of action taken.

(By Order of the Governor)

S. DHEENADHAYALAN, Secretary to Government, Law Department.